

**THE ST. JOHN AMBULANCE ASSOCIATION (INDIA) TRANSFER OF FUNDS (REPEAL) BILL. 2001**

SHRI A. RAJA: Sir, I move:

That the following Amendments made by the Lok Sabha in the St. John Ambulance Association (India) Transfer of Funds (Repeal) Bill, 2001, be taken into consideration, namely:-

**"ENACTING FORMULA**

1. That at page 1, line 1,-  
*for "Fifty-second" substitute "Fifty-third"*  
**CLAUSE 1**

2. That at page 1, line 4,-  
*for "2001" substitute "2002"*

*The question was put and the motion was adopted.*

SHRI A. RAJA: Sir, I move:-

"That the Amendments made by the Lok Sabha in the Bill be agreed to."

*The question was put and the motion was adopted.*

**THE CODE OF CIVIL PROCEDURE (AMENDMENT) BILL, 2000.**

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS  
(SHRI ARUN JAITLEY): Sir, I move:

"That the Bill further to amend the Code of Civil Procedure, 1908 and to provide for matters connected therewith or incidental thereto, be taken into consideration."

Sir, originally, the Code of Civil Procedure (Amendment) Bill, 1997, was introduced in this hon. House, on the basis of which the Bill was approved in the year 1999. But, before the amendments could be notified, there was a protest by some sections of the Bar all over the country. And the then Law Minister, my distinguished predecessor, Shri Jethmalani, made